

HIGH COURT OF HIMACHAL PRADESH, SHIMLA - 171 001

No. HHC/GAD/GYM/2016-

Dated Shimla, the 8th December, 2016.

Notice Inviting Tender

*Sealed quotations are hereby invited for the supply and affixation of Gym articles of branded make to be used in High Court of Himachal Pradesh Shimla - 171 001, in the separate envelopes i.e. 1st envelope containing the technical specification of Branded make of the articles and 2nd envelope rate thereof addressed to the Registrar General, High Court of Himachal Pradesh so as to reach in the Registry of High Court on or before **30.12.2016 at 4.45 p.m.***

For Terms and conditions/detailed information, interested parties may visit the High Court Website <http://himachal.nic.in/highcourt>.

BY ORDER

Registrar (Admn.)

TERMS AND CONDITIONS:

- 1. Conditional and incomplete tender will not be accepted. No. form has been prescribed for the purpose, as such, tenders can be sent on simple paper.*
- 2. Tender should accompany earnest money of ₹50,000/- (Rupees fifty thousand only) in the shape of demand draft or duly pledged Fixed Deposit Receipts in the name of Registrar General, High Court of Himachal Pradesh, Shimla-1.*
- 3. In case the party whose tenders are accepted fails to supply the Gym Equipments the earnest money will be forfeited and the order of supply will automatically stand cancelled.*
- 4. The Committee constituted for the purpose reserves the right to select Gym equipments on the basis of price and quality. The committee's decision will be final and binding on all concerned.*
- 5. The rate should be for F.O.R. at High Court of Himachal Pradesh inclusive of all taxes and other charges.*
- 6. The committee constituted for the purpose reserves the right to reject any or all the tenders without assigning any reason if the Gym Equipments are found sub-standard.*
- 7. The supply is to be effected within 25 days of the receipt of supply order. However, keeping in view the genuine circumstances, the*

8. Committee may enlarge this time limit. The payments will be released only after receipt of the supply of equipments.
9. The technical specification as well as make of each equipment be given in one envelope(Envelope-I) and the bids quoting rates be given in another envelope(Envelope-II). The Envelope-II shall be opened only after opening up and consideration of the envelope-I, i.e. qua technical specification. The words **“Technical specification”** and **“Rates of equipments”** must be superscripted on each envelopes.
10. The detail of experience of Gym equipments be also enclosed with specification i.e. 1st envelope.
11. The quotationers should have valid Income Tax PAN and Sales Tax No., Registration and also copy of three years Income Tax Report.
12. The Supply of the equipments by the dealer will be made only after the articles have been inspected by the committee.
13. The manufacturer/Authorized dealer as per specifications will quote only one rate of the equipment.
14. Detail of equipments to be purchased are as under:

Sl. No.	Description	Requirement
1.	Tread Mill	1 No.
2.	Cross Trainer	1 No.
3.	Upright Bike	2 Nos.
4.	Recumbent Bike	1 No.
5.	Flat Bench	1 No.
6.	Adj. Decline Bench	1 No.
7.	Adj. Incline Bench	1 No.
8.	Preacher Curl Bench	1 No.
9.	Back Extension Chair	1 No.
10.	Cable Cross Over	1 No.
11.	Smith Machine	1 No.
12.	Lat Pull Down	1 No.
13.	Chest Press	1 No.
14.	Leg Press	1 No.
15.	Leg Extension	1 No.
16.	Leg Curl	1 No.
17.	Dumbbells	100 Kg.
18.	Weight Plates	200 Kg.
19.	Massage Chair	2 Nos.
20.	Vibrator	1 No.
21.	Air Rower	1 No.
22.	Dumble Rack	1 No.

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